NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.01/(MAH)/2016 CA No. 76/2016, 77/2016, 78/2016 & 102/2016

CORAM:

Dated: 21.04.2017

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2017

NAME OF THE PARTIES: Mr. Shrikant Mishra

V/s.

M/s. Ryder Shipping Lines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Alv. Apama. H. Iyen Advocates

ilb Thodurlaw for Respondents

2) Adv. Eeshank brun Ad for nording your Shuh Petitions

Adv. Mongank Shuh Petitions

Adv. Mongank & Rasutkar

ib Mongank & Rasutkar

two Partner.

COMMON ORDER C.A. No. 77/2016 & 78/2016 in C.P. No. 02/59/NCLT/MB/MAH/2016 C.P. No. 02/59/NCLT/MB/MAH/2016

- The Learned Representatives of both the sides are present and stated at Bar that
 the parties are willing to settle the dispute amongst themselves, hence seeking
 time to place on record the "Terms of Settlement". Granted.
- 2. Let the matter be listed for hearing after Court Vacation is over on 16.06.2017.

Sd 1-

M.K. Shrawat Member (Judicial)